

**OFFICE OF THE DISTRICT JUDGE, PURULIA**

**ENGLISH DEPARTMENT**

**Office Order No. 137 of 2021**

It appears from the Office record that Ld. Lawyers of the Purulia participated in **virtual hearing** during lock down in the first wave of COVID-19 and 1125 cases / matters were disposed of in **virtual mode in between 13-04-2020 to 30-06-2020**.

However, it appears from the resolution of Purulia Bar Association dated 05.06.2021 that the members of the Bar due to lack experience or knowledge about the system will not be able to participate in virtual mode i.e. through Google Meet, / Zoom / Whatsapp Video Call / Whatsapp Voice Call and even Mobile Voice Call as mentioned in the **Office Order No.131 dated 14-06-2021** .

Considering the contents of the resolution and in order to reduce the suffering of the litigants, following modalities are formulated to facilitate the **hearing in Physical / Hybrid mode :-**

1. Ld. Lawyers who will not be able to participate in virtual hearing in the mode as mentioned in the earlier orders can participate in hybrid / physical mode by maintaining COVID-19 Protocol.
2. The Ld. Lawyers of the Bar who desire to participate in hearing in hybrid or physical mode will be required to inform the concerned court through E-mail or by petition and such matters will be taken up for hearing in **Physical / Hybrid mode** after scheduled hearing of the matters in **Virtual Mode**.
3. The Court Rooms / Ejlash of the most of the Courts of the Sadar Purulia are very small in size and it is very difficult to maintain physical distance in most of the Court Rooms. For the said reasons, the Office Bearers of the Purulia Bar are hereby requested to ensure that not more than two lawyers excluding P.P. / G.P. appears in Court for hearing at a time and only after exit of the said Lawyers next matter will be taken up and **the concerned Lawyers will be allowed for enter the Court Room for hearing in physical mode**.

4. Ld. P.P. Purulia and G.P. Purulia **may appear before the Courts Physically or in Virtual mode.**
5. Covid Protocol and distancing mode must be maintained, and if a Court Room become crowded at any point of time, the Presiding Officer should stop the functioning and shall take appropriate measures to reduce crowding.
6. If it is not possible to reduce the crowding in the Court Room, inspite of request, the relevant matter may be adjourned by the concerned Court.
7. In taking up the matters as aforesaid, in physical / hybrid mode, the COVID-19 Protocol has always to be maintained. A Court may rise, if it finds over crowding or breach of the COVID Protocol.

It is hereby made clear the Ld. Lawyers of Purulia Bar as well as of Raghunathpur Bar who have participated and are willing to participate in virtual mode may continue to participate in the manner as mentioned in the earlier orders.

Inform all concerned accordingly.

Purulia

Sd/-

The 17<sup>th</sup> day of June 2021

District Judge, Purulia

Memo. No. 704(26) /Dated Purulia the 17<sup>th</sup> day of June 2021.

Copy forwarded for information and necessary action to :-

1. Additional District and Sessions Judge, 1<sup>st</sup> Court, Purulia.
2. Additional District and Sessions Judge, 2<sup>nd</sup> Court, Purulia.
3. Additional District and Sessions Judge, 3<sup>rd</sup> Court, Purulia.
4. Additional District and Sessions Judge, R<sup>ag</sup>hunathpur, Purulia.
5. Additional District and Sessions Judge, Fast Track Court No. 1, Purulia.
6. Additional District and Sessions Judge, Fast Track Court No. 2, Purulia.
7. Civil Judge, Senior Division, Purulia.
8. Civil Judge, Senior Division, Additional Court, Purulia.
9. Chief Judicial Magistrate, Purulia.
10. Additional Chief Judicial Magistrate, 1<sup>st</sup> Court, Raghunathpur, Purulia.

11. Additional Chief Judicial Magistrate, 2<sup>nd</sup> Court -cum-Civil Judge, Senior Division, Raghunathpur, Purulia.
12. Civil Judge, Junior Division, Purulia.
13. Civil Judge, Junior Division, 2<sup>nd</sup> Court, Purulia.
14. Judicial Magistrate 1<sup>st</sup> Court -cum- Civil Judge, Junior Division, Additional Court, Purulia.
15. Judicial Magistrate 2<sup>nd</sup> Court, Purulia.
16. Judicial Magistrate 3<sup>rd</sup> Court, Purulia.
17. Judicial Magistrate 4<sup>th</sup> Court, Purulia.
18. Judicial Magistrate 1<sup>st</sup> Court Raghunathpur, Purulia.
19. Judicial Magistrate 2<sup>nd</sup> Court, Raghunathpur, Purulia.
20. Bar Association, Purulia.
21. Bar Association, Raghunathpur, Purulia.
22. Ld. Public Prosecutor, Purulia.
23. Ld. Government Pleader, Purulia.
24. Court, Inspector, Purulia.
25. G.R.O. Purulia.
26. N.G.R.O. Purulia.

  
District Judge, Purulia